97	Written Answers	[28 MARCH 1972]	to Questions 98
S. No.	Names of the film producers	Amount of income- tax arrears as on 29.2.72	Steps taken or proposed to be taken to recover the arrears in Col. 3
			Almost entire arrears are dis- puted in several appeals. Rs. 5 lakhs worth of cheques have been deposited and are under realisation by Department.
19.	Shri Nasir Khan Sarvar Khan.	6,09,000	Assessee's undivided interest in landed property at Nasik has been attached. The assessee has promised to pay substantial amount on re-sale of the exhi- bition rights of the assessee's picture 'Ganga Jamuna'. In the meanwhile he has mide some comparatively small pay- ments to the T.R.O.
20.	Shri H. S. Rawal.	4,44,000	It is reported that the assessee's two pictures 'Sangharsh' and 'Mabboob Ki Mehndi' flopped. He had failed to pay even the instalment of Rs. 10,000/-p.m regularly. Negatives of the two films have been attached Further proceedings are also being taken by the T.R.O.
IN	NCOME TAX EXEMPTION LIM		xed at Rs. 5000/-According to the ries of All-India Working Class

415. SHRIMATI PRATIBHA SINGH : Will the Minister or FINANCE be pleased to state :

(a) whether the value of the Rupee has gone down since the exemption limit of Income-tax was fixed at rupees 5000 per annum;

(b) if so, to what extent; and

(c) whether an exemption limit of Rupees 7500/- was proposed by the Boothal.ngam Commission, whether this proposal has been reconsidered in view of the decline in value of the Rupee since the report was last considered if so, the results thereof?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) The Honourable Member has probably in mind the increase in prices since 1970 when the exemption limit of personal incometax was fixed at Rs. 5000/-According to the interim series of All-India Working Class Consumer Price Index with 1949 as the base, the yearly average of the Consumer Prce Index for the years 1969, 1970 and 1971 was 213, 223 and 231 respectively.

(c) In his final Report on Ritionalisation and Simplification of Tax Structure, Shri Boothalingam had recomnended an exemption limit of Rs. 7500/-for individual taxpayers and Rs, 10,000 or 11,000 for Hindu undivided families. Thy question of raising the exemption limit for taxation of personal incomes has since been examined by Government on several occassions bnt it has not been considered necessary to make any change in the existing exemption limit I for the time being. Several considerations j are involved in fixing this limit : the more] important ones being the per capita incomes in the country, the proportion of the total population which contributes to direct taxes and the administrative aspects of the matter.